NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: IND/353/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: INEOS STYROLUTION INDIA LTD

NAME OF THE RESPONDENT(S)

: ANOLI POLYMERS PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Rajendoa K. Golani

Mr.Rajendra K.Golani, Counsel for petitioner present. No representation on behalf of the respondent. Counsel for petitioner filed an affidavit in which it has been deposed that notice was sent to the respondent on the given address, but acknowledgement was not received. The In view of it, the petitioner is directed to cause notice was not found to be delivered. publication of notice in newspapers one in English and the other in vernacular having wider circulation in the State of Tamilnadu, providing a clear 21 days notice. He is directed to file the proof of publication of notice in the newspapers by the next date of hearing Put up on 17.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL)

(K. ANANTHA PADMANABHA SWAMY) (MEMBER (JUDICIAL)